

SEC. II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 13426-13427 of 2016

(Application for Condonation of delay in filing SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO..... OF 2016

INDRAJIT MALLAH

...PETITIONER

VERSUS

STATE OF U.P.

....RESPONDENT

OFFICE REPORT

The instant special leave petition has been received through Jail Superintendent on behalf of Petitioner above named who is confined in Central Jail, Fatehgarh, U.P. against the Judgment and Order dated 07.09.2005 of the High Court of Judicature at Allahabad, U.P. in Criminal Appeal No. 4622 of 2004 & 4624 of 2004 with application claiming Juvenility u/s 7A(1) of Juvenile Justice (Care & Protection of Children) Act 2000. Mr. Krishna Pal Singh, Advocate has been appointed as Amicus Curiae to assist the Hon'ble Court on behalf of the Petitioner in the instant matter, as the petitioner is undefended and confined in Jail.

It is submitted that the matter is barred by time by 3638 days and petitioner has sent an application for Condonation of delay in filing the Special Leave Petition.

It is further submitted that SLP (Crl.) No. 5108 of 2006 between cross parties @ same judgment was dismissed by this Hon'ble Court on 21.07.2006, copy of record of proceeding dated 21.07.2006 is enclosed herewith for kind pesusal of the Hon'ble Court.

The application above-mentioned with application claiming Juvenility is listed before the Hon'ble court with this Office Report.

DATED this the 16th August, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Krishna Pal Singh, Advocate (A.C.),
115, C.K. Daftaty Chambers,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR